



2026:AHC:50064

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 9110 of 2026

Deepak Dwivedi

.....Petitioner(s)

Versus

State Of U.P. And 10 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Vikas Kumar Upadhyay
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner.
2. The only prayer made by the petitioner in the present writ petition is to direct the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Meja, District Prayagraj to decide the Restoration Case No.RST/01855 of 2018 (Computerized Case No.T201802030801855) in Case No.86 of 2002 to 2007 (Shivraksha Vs. Ramraksha & others) under Section 176 of U.P.Z.A. & L.R. Act within stipulated period.
3. Heard counsel for the parties.
4. Considering the facts and circumstances of the case and without expressing any opinion on the merits of the issue, the present writ petition is **disposed of finally** with a direction to the Respondent No.2 namely Sub Divisional Magistrate, Tehsil Meja, District Prayagraj, to decide the aforesaid case in accordance with law expeditiously and preferably within a period of **three months** from the date of presentation of certified copy of this order, unless there is no legal impediment.

(Prakash Padia,J.)

March 11, 2026
Swati